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**CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH**

O R D E R

Original Application No. 186/2008

SMT.CHAGAN KANWAR  
VS.  
THE UNION OF INDIA AND THREE ORS.

Date of Order : 09<sup>th</sup> February,2012.

None present for the applicant.  
Mr. V.S.Gurjar, for the respondents.

Only on one or two occasions in the past one year on 17.1.2011 and 22.9.2011 the learned counsel for the applicant was present, and he has not been present on any of the other dates of hearing since 22.10.2010. A prayer was made for permission to bring LRs of the deceased applicant on record, but no action has been taken so far. This being one of the oldest pending cases before the Bench, this cannot be allowed to linger any longer, if the Legal Representatives of the deceased applicant are not anxious to seek relief.

Therefore, under these exceptional circumstances, the case is dismissed for non prosecution, for the failure of the LRs of the deceased applicant to come on record.

*V. Ajay Kumar*  
(V.Ajay Kumar)  
Judicial Member

*Sudhir Kumar*  
(Sudhir Kumar)  
Admv.Member

jrm